

(c) 10-15 lakhs;
 (d) Claims totalling Rs. 9-11 lakhs have been paid. A sum of Rs. 1-04 lakhs out of the verified claims has yet to be paid.

INSTITUTES FOR DISPLACED BOYS

883. { **Sardar Hukam Singh:**
Shri Bahadur Singh:

Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced boys of school going age in Delhi;

(b) the number of such boys admitted in Delhi schools; and

(c) the number of institutions specially started for these boys?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

GRANTS FOR SOCIO-ECONOMIC UPLIFT OF Adivasis

884. **Shri Sanganna:** (a) Will the Minister of Home Affairs be pleased to state, out of the Central grants placed at the disposal of the States for socio-economic uplift of Adivasis and the Scheduled Castes during the financial year 1952-53, what ratios of distribution under the following heads have been adopted by the respective States (i) Education (ii) Agriculture (iii) Construction of rural roads and (iv) Supply of water in the rural areas?

(b) What proportions do the contributions made by the respective States under the above Heads bear to the Central Grants?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). A statement showing the grants given under Article 275 of the Constitution to the various State Governments for the implementation of schemes for the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas is laid on the Table of the House. [See Appendix VIII, annexure No. 18.]

There is no provision in the Constitution for giving grants to States for the welfare of Scheduled Castes.

IMPHAL TOWN FUND

885. **Shri Rishang Keishing:** Will the Minister of States be pleased to state:

(a) the annual income and expenditure of the Imphal Town Fund during the years 1951-52 and 1952-53;

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(b) the main sources of income and Heads of expenditure during the above mentioned years;

(c) when, how and who generally makes the budget estimates and allotments in respect of the Imphal Town Fund;

(d) who generally audits the account of the Imphal Town Fund; and

(e) how the tax payers can know the annual income and expenditure of the Imphal Town Fund?

The Minister of Home Affairs and States (Dr. Katju): (a)—

Year	Income	Expenditure
1951-52	Rs 1,86,154-14-9	Rs. 88,371-4-6
1952-53 (April 1952 to February 1953)	Rs. 2,62,629-7-9	Rs. 2,25,650-15-10

(b) A statement showing the details is placed on the Table. [See Appendix VIII, annexure No. 19.]

(c) The Town Fund Committee prepares the Budget Estimates and allotments in the month of March of every year subject to the approval of the Chief Commissioner.

(d) The Accountant General, Assam.

(e) The information can be obtained from the Town Fund Committee Office.

TRANSFER AND VERIFICATION OF G.P.F. AND PENSION CLAIMS BY PAKISTAN

886. **Shri Gidwani:** (a) Will the Minister of Rehabilitation be pleased to state whether the provisions of Indo-Pakistan agreement with regard to the transfer and verification of the General Provident Fund and Claims for pension have been implemented by Pakistan?

(b) What is the aggregate sum for which such claims have been filed under different categories up to the 31st January, 1953?

(c) What is the amount verified by Pakistan?

(d) What amount has been paid to claimants so far?

(e) Has any amount of money been received from Pakistan with regard to these claims?